

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 16/RP/2021 in
Petition No. 36/TT/2020**

Subject : Petition for review of order dated 8.2.2021 in Petition No. 36/TT/2020.

Date of Hearing : 20.1.2022

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Karnataka Power Transmission Corporation Ltd. & 19 Others

Parties present : Shri Venkatesh, Advocate, PGCIL
Shri Ashutosh K. Srivastava, Advocate, PGCIL
Ms. Mehak Verma, Advocate, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri S.S. Raju, PGCIL
Ms. Anshul Garg, PGCIL
Dr. R. Kathiravan, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Shri R. Srinivasan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. Instant Review Petition has been filed by Powergrid Corporation of India Limited for review of the order dated 8.2.2021 in Petition No. 36/TT/2020 whereby the Commission trued up tariff for 2014-19 period and also determined tariff for 2019-24 period in respect of Asset-1: 4 Nos. 400 kV Line Bays at Narendra (New) for Kudgi TPS-Narendra (New) 400 kV 2 X D/C Quad Lines, Asset-2: 2 Nos. 400 kV line bays at Narendra (New), 2 Nos. 400 kV line bays at Madhugiri (Tumkur), 2X63 MVAR (fixed) line reactors (with 600 ohm NGRs) at Narendra (New) & 2X63 MVAR (fixed) line reactors (with 600 ohm NGRs) at Madhugiri (Tumkur) for Narendra (New)-Madhugiri (Tumkur) 765 kV D/C line (initially charged at 400 kV), Asset-3: 2 Nos. 400 kV line bays at Madhugiri (Tumkur) for Madhugiri (Tumkur)-Bidadi 400 kV D/C (Quad) line and Asset-4: 2 Nos. 400 kV line bays at Bidadi for Madhugiri (Tumkur)-Bidadi 400 kV D/C



(Quad) line under "Sub-Station extension works associated with transmission system required for evacuation of power from Kudgi TPS (3X800 MW in Phase-I) of NTPC Limited" in Southern Region.

3. The time over-run of 9 months and 21 days in respect of Asset-2 and the associated IDC and IEDC was disallowed by the Commission vide order dated 9.7.2018 in Petition No.215/TT/2016. PGCIL has filed the instant review petition on the ground that IDC and IEDC disallowed due to time over-run in case of Asset-2 was deducted twice in order dated 8.2.2021, i.e. from the capital cost as on COD as well as Additional Capital Expenditure (ACE), which is an apparent error.

4. Learned counsel for the Review Petitioner referring to Form-7 filed in main Petition No.36/TT/2020 submitted that an amount of Rs. 184.94 lakh was inadvertently shown in box 'Total' instead of box 'Balance and Retention Payment'. He further referred to affidavit dated 12.3.2020 filed by the Review Petitioner in Petition No. 36/TT/2020 in response to query of the Commission with regard to accrued IDC discharged during 2014-19 period concerning Assets-2, 3 and 4 wherein it was clarified that accrued IDC discharged had been adjusted to the extent IDC and IEDC disallowed. He further submitted that the same was also reduced from the capital cost as on COD for the purpose of tariff calculation and no further accrued IDC was added in the year of discharge. Learned counsel prayed that full amount of ACE of Rs. 184.94 lakh for 2016-17 and Rs. 40.65 lakh for 2017-18 in respect of Asset-2 alongwith consequential calculational changes may be allowed.

5. Learned counsel for TANGEDCO submitted that statement of expenditure was duly certified by the Auditor. Therefore, no ground for review of the impugned order is made out.

6. After hearing the parties, the Commission reserved the order on admissibility of the review petition.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

